

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV, (SINGLE BENCH)**

**ITEM No. 401**  
**CP/88/ND/2024**

**IN THE MATTER OF:**

|   |     |            |
|---|-----|------------|
| Anand Mohan Grover & Others               | ... | Applicant  |
| Versus                                    |     |            |
| Ansal Properties & Infrastructure Pvt Ltd | ... | Respondent |

**Under Section 73 (4).**

**Order delivered on 30.05.2024**

**Coram:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE**

**PRESENT:**

For the Petitioner :  
For the Respondent : Sr. Adv. P. Nagesh, Adv. Mahima Shekhawat,

**ORDER**

Ms. Mahima Shekhawat Learned Counsel on behalf of the respondent is present. Learned Counsel for the applicant is present through video-conferencing. Learned Counsel for the respondent has submitted that they have filed reply, however, the same is not available on record. Respondent is directed to approach the Registry and take necessary steps for curing the defects, if any, and get the same listed on the e-portal of this Tribunal. Let this matter be posted to 15.07.2024 for arguments.

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**